NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/12/2017 AT 10.30 AM

NATIONAL COMPANY LAW TRIB	UNAL, HELD ON 15/12/2017 AT 1	10.30 AM
PRESENT: SHRI Ch. M	OHD SHARIEF TARIQ, MEMBE	R - JUDICIAL
APPLICATION NUMBER	:	
PETITION NUMBER	: TCP/41/ (IB)/2017	
NAME OF THE PETITIONER(S)	: ENTRUST COMMUNICATIONS PVT LTD	
NAME OF THE RESPONDENT(S)	: UNIVERSAL TELECOMMUNICATIONS (I) PVT LTD	
UNDER SECTION	: 433(e) (f)	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
STANCEY JOHN Rad P Partners. M.S. MWALL. Gunneet. Ishwayer.	Coursel for Petitioner	July 15/12/17 MJM 15/12/17
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ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has brought one DD to the tune of Rs.3 lakhs dated 15.12.2017 to be drawn at HSBC bank and the same is handed over to the Counsel for the Petitioner. Counsel for the Corporate Debtor filed revised schedule for payment; copy of which is given to the other side. In view of the schedule for payment filed by the Corporate Debtor, the petition stands **disposed of.** The schedule for payment will form part of the order. However, liberty is given to the Petitioner that in the event of the default by the Corporate Debtor, he may revive the petition.

MEMBER (JUDICIAL)

TCP/41/18/2017

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